THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (c) A policy holder is entitled to get the paid up value of the policy if the policy lapses after three years. The policy holders sometimes do not collect the amount due to them for one reason or the other. In such cases efforts are made by LIC to reach the policy holder through letters and personal efforts. Inspite of this if no response is received from the policyholder or his whereabouts are not known, the amount is transferred to the 'Written Back Account' so that as and when the policy holder approaches the LIC, the amount could be paid to the policyholder. If the LIC is unable to reach the policyholder even after 5 years, the amount in the Written Back Account is credited to the Life Fund and the benefit is given to the other policyholders until the amount is claimed by the policyholder. The Amount due to policyholders will not get time-barred simply because it is not claimed by them in time. The net amount in the Written Back Account' transferred to the Life Fund during the last 5 years, after unclaimed payments are made to the policyholders, is Rs. 75.88 crore.

Fraud cases involving exporters

- 161. SHRIMATI JAYAPRADA NAHATA: Will the Minister of FINANCE be pleased to state:
- (a) the number of cases of fraud that have come to the notice of Government in which the exporters have claimed concessions that were not admissible to them during the last three years, year-wise along with the details thereof;
- (b) whether any custom officials have also been involved in those cases of frauds; and
- (c) if so, the details thereof along with the action taken against those officials?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR): The number of cases of fraud that have come to the notice of Government in. which the exporters have claimed concessions that were not admissible to them during the last three years, year-wise (1997-98, 1998-99 and 1999-2000—upto October, 1999) are indicated in the enclosed statement (See below).

(b) and (c) Yes, Sir. 12 customs officials were suspected to be

involved in these cases of fraud. Out of these, two officials were arrested and nine officials including these two (who were arrested) have been placed under suspension. Three officials have been issued show cause notices to explain their conduct.

Statement

SI.	No. of	Export Promotion Schemes Amount of	export
No.	cases	involved benefit or	custom
		duty inv	volved
		(Rs. in	crores)
1	2	3	4
		1997-98	
1.	10	Drawback	74.70
2.	38	Duty Exemption Entitlement Certificate Scheme	50.74
3.	01	Duty Entitlement Pass Book Scheme	1.20
4.	02	100% Export Oriented Units	0.10
5.	01	Units in Export Promotion Zone 1998-99	1.21
6.	• 25	Drawback	61.69
7.	33	Duty Exemption Entitlement Certificate Scheme	52.39
8.	08	Duty Entitlement Pass Book Scheme	23.78
9.	01	100% Export Oriented Units 1999-2000 (up to October, 1999)	1.59
10.	23	Drawback	27.50
11.	25	Duty Exemption Entitlement Certificate Scheme	28.72 i